

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/TT/2019

- Subject** : Petition for truing up the transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Korba III Transmission System in Western Region.
- Date of Hearing** : 12.9.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited & 12 Others
- Parties present** : Shri B. Dash, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S.S. Raju, PGCIL

Record of Proceedings

PGCIL has filed the instant petition for truing up the transmission tariff of 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV D/C Korba- Raipur T/L under Korba III Transmission System in Western Region.

2. The representative of the petitioner submitted that the instant asset was put into commercial operation on 1.7.2011 and transmission tariff for the 2014-19 period was approved by the Commission vide order dated 22.2.2016 in Petition No. 406/TT/2014.

3. In order to arrive at the Effective Tax Percentage for the 2014-19 tariff period, the Commission directed the petitioner to submit the details (Section wise of Income Tax Act) of 'Total Tax & Interest paid', 'Assessed MAT Income' and 'Refund of Tax and interest recovered thereon or additional payment of tax and penalty for short deposited tax' duly certified by the Auditor in accordance with applicable Auditing Standard and Implementation Guideline and to submit the information separately for 'Tariff Income' and 'Non-Tariff Income' duly reconciled with Books of Accounts on affidavit by 4.10.2019, with an advance copy to the respondents.

4. The Commission directed the respondents to file their reply by 14.10.2019 and the petitioner to file rejoinder, if any, by 23.10.2019. The Commission directed the parties to comply with the directions within the specified timeline and observed that no extension of time shall be granted.



5. The petition shall be listed for hearing in due course of time for which separate notice will be issued.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

